

GOVERNMENT OF INDIA  
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

**LOK SABHA**  
**UNSTARRED QUESTION NO. 1405**  
TO BE ANSWERED ON 03.05.2016

**Euthanasia for Animals**

1405. SHRIMATI RANJANBEN BHATT:

Will the Minister of ENVIRONMENT, FORESTS AND CLIMATE CHANGE be pleased to state:

- (a) whether the Government is seriously contemplating euthanasia for sick/ injured animals; and
- (b) if so, the details thereof?

**ANSWER**

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT, FOREST AND CLIMATE CHANGE  
(SHRI PRAKASH JAVADEKAR)

(a) & (b) Section 13 of the Prevention of Cruelty to Animals (PCA) Act, 1960, provides for destruction of suffering animals. Animal Birth Control (Dogs) Rules, 2001 notified on 24<sup>th</sup> December, 2001 provides that incurably ill and mortally wounded dogs as diagnosed by a qualified veterinarian appointed by the committee shall be euthanised during specified hours in a humane manner by administering sodium pentathol for adult dogs and Thiopental Intraperitoneal for puppies by a qualified veterinarian or euthanised in any other humane manner approved by Animal Welfare Board of India. No dog shall be euthanised in the presence of another dog. The person responsible for euthanizing shall make sure that the animal is dead, before disposal.

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